

IN THE INCOME TAX APPELLATE TRIBUNAL  
HYDERABAD BENCHES “A” SMC BENCH: HYDERABAD

BEFORE SHRI J. SUDHAKAR REDDY, ACCOUNTANT MEMBER

ITA. No.1536/Hyd/2017  
Assessment Year: 2012-2013

Ghanshyam Jindal, S.Y.No. 296/7/9, IDA Bollaram, Jinnaram, Medak District – 502325. PAN: AFVPJ 3720 JL (Appellant)	vs.	Income Tax Officer, Ward-1, Sangareddy.  (Respondent)
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For Assessee:	Shri S. Rama Rao
For Revenue :	Shri B. Suresh Babu, DR

Date of Hearing :	08.05.2018
Date of Pronouncement :	08.05.2018

**ORDER**

**PER J. SUDHAKARA REDDY, AM.**

This is an appeal filed by the assessee directed against the order of the Ld. CIT(A)-2, Hyderabad dated 29.06.2017 for the A.Y. 2012-2013 u/s 250 of the Income Tax Act, 1961 (the Act).

2. After hearing the rival contentions, I find that the First Appellate Authority has passed an *ex-parte* order as the assessee could not appear before him on the date of hearing. The assessee has convinced me that he was prevented by sufficient cause from appearing before the Ld. CIT(A) on the date of hearing. Hence, in the interest of justice, I set aside this appeal to the file of the First Appellate Authority for fresh adjudication in accordance with law, after giving the assessee adequate opportunity of being heard. Hence, the appeal of the assessee is allowed for statistical purposes.

3. Order pronounced the in open Court on 08<sup>th</sup> May, 2018.

Sd/-

**(J. SUDHAKARA REDDY)**  
**ACCOUNTANT MEMBER**

Hyderabad, Dated:  
08<sup>th</sup> May, 2018.

OKK, Sr.PS

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1.	Ghanshyam Jindal, S.Y. No.296/7/9, IDA Bollaram, Jinnaram, Medak District.
2.	Income Tax Officer, Ward 1, Sangareddy.
3.	CIT (A)-5, Hyderabad.
4.	Pr. Commissioner of Income Tax-2, Hyderabad.
5.	DR, ITAT, Hyderabad.
6.	Guard File